

ITEM NO.3

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 5/2016, I.A. 6/2016, I.A. 7/2016 in Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012

(Arising out of impugned final judgment and order dated 09/11/2011 in CWP No. 19405/1986 passed by the High Court Of Judicature at Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI (DEAD) & ORS.

Respondent(s)

(for substitution and c/delay in filing substitution appln. and exemption from filing O.T.)

Date : 17/01/2017 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
[IN CHAMBER]

For Petitioner(s)

Mr. Mushtaq Ahmad,Adv.

For Respondent(s)

Dr. Kailash Chand,Adv.

Ms. Bharti Tyagi,Adv.

This Court made the following
O R D E R

As a last opportunity, three weeks' time is granted to the learned counsel appearing on behalf of legal representatives of Respondent No.1 to file reply to the applications..

[MADHU NARULA]
COURT MASTER

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.